

of the Kerala State Cashewnut Development Corporation had in fact called on the Commerce Minister in December, 1974 and discussed general questions regarding cashew including the situation arising out of the judge-

ment of the Kerala High Court. I, therefore, request that the reply already given to parts (c) to (e) of the above question may be corrected to read now as follows:—

Question	Answers
(c) whether Government had received in this regard a deputation headed by the Chairman of the Kerala State Cashew Development Corporation	(c) Yes, Sir.
(d) if so, what was their demand,	(d) A delegation headed by the Chairman of the Kerala State Cashewnut Development Corporation had called on the Commerce Minister and requested for taking immediate and effective steps for obtaining stay from the appellate court and for making the distribution policy proof from judicial intervention by legislation.
(e) the decisions taken thereon.	(e) An appeal has already been filed and stay obtained against the order of the Kerala High Court.

12.00 hrs.

RE: QUESTION OF PRIVILEGE AGAINST A.I.R.—*contd.*

SHRI JYOTIRMOY BOSU (Diamond Harbour): There is a matter on which you were kind enough to... (Interruptions)

SHRI PRIYA RANJAN DAS MUNSI (Calcutta—South): This is a matter not against the party; it is against you. We wish to make a submission.

MR. SPEAKER: Order, please. I have seen the statement by Shri Gujral. I have been requested to give a ruling. It is always in relation to the business before the House. Mr. Dharía made a statement on the 5th

and I have read about the announcement on the 5th. This was stated in the Bulletin of 9.00 O' clock on the 5th;

'Mr. Mohan Dharía who has been dropped from the Union Council of Ministers said today that his plea for national dialogue with Mr. Jayaprakash Narain and opposition party is not against the accepted policies of the Congress Party nor is it against the Parliamentary Democracy. Mr. Dharía who was making a statement in the Lok Sabha on his resignation mentioned that such a dialogue is still all the more necessary for meeting the situation which the nation is facing today.'

In this the word 'resignation' is mentioned, this was on the day that it occurred. It was relating to the pro-

[Mr. Speaker]
ceedings on that day and it was mentioned here as 'resignation'.

SHRI JYOTIRMOY BOSU: On a point of order, Sir. I have written to you. This is about my Privilege Motion.

SHRI VASANT SATHE (Akola): There cannot be any point of order on your ruling at all. Why should he get up on a point of order? Under what rule?

MR. SPEAKER: This is the Bulletin which I have read; it mentions the word 'resignation'. Mr. Dharia himself wrote to me that he does not want to pursue the matter further.

SHRI JYOTIRMOY BOSU: This is the property of the House. My motion is...

MR. SPEAKER: Order please. I don't think we should proceed further in the matter. It is not that I say this after Mr. Dharia's request. I have myself gone through the bulletin. It is mentioned as 'resignation'.

SHRI JYOTIRMOY BOSU: They used the word 'dropped'.

MR. SPEAKER: In all cases where the Minister resigns on the recommendation of the Prime Minister, this is mentioned as 'dropped'. Also, at the same time, the word's resignation' is there; it is mention.

श्री मधु लिमये (बांका) : प्रधान मंत्री के पत्र की प्रोप्राइटी का यह सवाल है। यह भारिया का सवाल नहीं है। आप उनको जरा धोचिख्य सिखाएं।

MR. SPEAKER: After all when the Minister after recommendation of the Prime Minister resigns this is the word that has been used. But at the same time to make it clear, it said, 'speaking on his resignation'. That word is also there.

SHRI JYOTIRMOY BOSU: Sir, I want to make a submission arising out of what you said.

MR. SPEAKER: No, no.

SHRI JYOTIRMOY BOSU: This is my submission. You must allow me to make that because this arises out of certain observations that you have made. (Interruptions)

SHRI H. K. L. BHAGAT: Sir, the notice purported to have been given has not yet been admitted... (Interruptions).

MR. SPEAKER: Order, order.

SHRI JYOTIRMOY BOSU: Sir, I want to make my submission. (Interruptions)

SHRI H. K. L. BHAGAT (East Delhi): I invite your kind attention to the Indian Express of to-day.

MR. SPEAKER: No, please. You will kindly sit down. (Interruptions)

SHRI JYOTIRMOY BOSU: Arising out of what you said, I want to make a submission. Allow me one minute. In my letter I have clearly stated, based on fact, that even after the release of an official communique from Rashtrapati Bhavan—you will please allow me to make my submission under Rule 199—the Minister of Information and Broadcasting released a distorted and incorrect news to the millions of listeners. It was stated in the news bulletin, if I am right, which was broadcast at 2-10 P.M.—Hindi news—in the All India Radio on the 5th March and released also in T.V. at 3 P.M. the same day that Shri Mohan Dharia has been dropped from the Council of Ministers etc., etc.

MR. SPEAKER: I have seen in all cases of Ministers, the word used is 'dropped' at the same time while speaking about their resignation.

SHRI JYOTIRMOY BOSU: My submission is this. If you will kindly go through different arguments put forward by the hon. Minister, you will find that the news room of AIR is run on the lines as is done by the privately run newspapers. This is the defence he took. They more or less copied the news from other newspapers. But my submission is that AIR is a Government organ and it cannot act on that news (Interruptions)

MR. SPEAKER: Whatever be your grievance against A.I.R. and anybody else, I am concerned with reporting in connection with the proceedings before the House. On the 5th, when Mr. Mohan Dharia made a statement, in that reporting it is mentioned 'while speaking on his resignation....' But, so far as privilege issue is concerned, as for the reporting in general, you are at liberty—I do not prevent you—to do as you please.

SHRI JYOTIRMOY BOSU: I would only say that it would be befitting of you to make certain observations. About All-India Radio, I say that in the past more than once, they are always releasing the distorted news which does not suit the Government. If you wish.....

MR. SPEAKER: I am sorry.

SHRI JYOTIRMOY BOSU: Here the news is about Shri Dharia. What I am saying is that All India Radio, in the course of last three years or so have been distorting the news.....

MR. SPEAKER: Mr. Bosu, kindly sit down.

SHRI JYOTIRMOY BOSU: Your rebuke or warning will not work at all on the All India Radio.

SHRI MOHAN DHARIA (Poona): May I, with your permission, Mr. Speaker, explain the position? The letter that was written was without any

pressure from anybody. I am not a man to be pressurised. But, as I have said in my letter, Shri Gujral himself confessed that the news bulletin that is broadcast on AIR or T.V. have no more importance than the news in the newspaper. He has himself confessed that no more credibility should be attached to it. They are not necessarily reliable. In the circumstances, there is no use proceeding with this. Therefore, I have written a letter (Interruptions)

SHRI VAYALAR RAVI (Chirayinkil): You have been dropped. You have been sacked. All India Radio has credibility. What I object is you are a publicitymonger.

12.09 hrs.

RE. QUESTION OF PRIVILEGE AGAINST UNI

SHRI H. K. L. BHAGAT (East Delhi): Mr. Speaker, Sir, I and several other Members have given notice of a privilege motion against the Indian Express against the UNI news. It is a very serious matter the manner in which the notice given by Shri Madhu Limaye has been published in the press.

MR. SPEAKER: Mr. Bhagat, I have seen this privilege motion.

AN HON. MEMBER: He is a brief-case lawyer.

MR. SPEAKER: The news has appeared in various newspapers. The no confidence motion is against the Speaker. Your privilege motion Mr. Bhagat came to me a bit late and I have not considered it. But I must say that the procedure we follow is: